

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

RA 441/93  
MA 3576/93 in  
OA 1079/91

New Delhi, dated the 11th April, 1994

Hon'ble Sh. B.N. Bhoudiyal, Member(A)  
Hon'ble Sh. B.S. Hegde, Member(Judicial)

Union of India  
(Lt. Governor, Delhi & 2 others) ... Review Applicants

(By Advocate Shri Gajraj Singh )

Versus

Shri Jagdhir Singh ... Respondent

(None for the respondent )

ORDER(ORAL)

(By Hon'ble Shri B.N. Bhoudiyal, Member(A))

Heard the counsel for the Review Applicant. He drew our attention to our order dated 23.7.93 wherein it is stated that the sealed cover pertaining to the selection of S.I. in respect of Sh. Jagdhir Singh (Applicant in OA No. 1979/91) was opened and he was found unfit. It is clear that the orders given by the Tribunal in their judgment dated 23.7.93 have been fully complied with.

In view of above. We hold that R.A. has become infructuous. No costs.

(B.S. Hegde)

Member(J)

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(B.N. Bhoudiyal)

Member(A)